

order declare that the right to move any court for the enforcement of such of the rights conferred by Part III as may be mentioned in the order and all proceedings pending in any court for the enforcement of the rights so mentioned shall remain suspended for the period during which the Proclamation is in force or for such shorter period as may be specified in the order . . .

SHRI RABI RAY (Orissa) : Is he going to lay it on the Table.

SHRI B. S. SHEKHAWAT : Every order made under clause (1) shall, as soon as may be after it is made, be laid before each House of Parliament.

MR. CHAIRMAN : That will be considered at that stage.

श्री भैरों सिंह शेखावत : आज की जो विज्ञापन लिस्ट है, उसमें जो पत्रों को चिन्ने जाने वाले हैं, उनमें इस प्रकार कोई आइटम नहीं है कि यह पत्र भी आज ले किया जाएगा। हमको पार्लियामेंट की तरफ से भी इस तरह की कोई जानकारी नहीं दी गई है कि आज यह पत्र ले किया जाएगा।

MR. CHAIRMAN : I will clarify the position without taking your time. The j Agenda was issued on Saturday. At that ' time we did not know that this would be | laid on the Table. You will get an opportu- ' nity at that time. Shri K. D. Malaviya.

Notifications under the Essential Commodities Act, 1955

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI K. D. MALAVIYA) : Sir, I beg to lay on the Table, under subsection (6) of section 3 of the Essential Commodities Act, 1955, a copy each (in English and Hindi) of the following Notifications of the Ministry of Petroleum and Chemicals:—

(i) Notification G. S. R. No. 393(E), j dated the 18th September, 1974, publi- | shing the Kerosene (Fixation of Ceiling , Prices) Third Amendment Order, 1974.

(ii) Notification G. S. R. No. 394(E), dated the 18th September, 1974, publishing the Light Diesel Oil (Fixation of Ceiling Prices) Second Amendment Order, 1974.

(iii) Notification G. S. R. No. 395 (E), dated the 18th September, 1974, publishing the Furnance Oil (Fixation of Ceiling Prices and Distribution) Second Amendment Order 1974. [Placed in Library. See No. LT-8491/74 for (i) to (iii)]

I. The Cost Accounting Records (sugar) Rules, 1974

11. Notifications under the Delimitation Act, 1972

THE MINISTER OF STATE IN THE MINISTRY OF LAW, IUSTICE AND COMPANY AFFAIRS (DR. (SMT.) SAROJINI MAHISHI) : Sir, I beg to lay on the Table:—

I. A copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs) Notification G. S. R. No. 982, dated the 4th September, 1974, publishing the Cost Accounting Records (Sugar) Rules, 1974, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-8448/74]

IT. A copy each (in English and Hindi) of the following Notifications of the Delimitation Commission, India, issued under sub-section (1) of section 10 of the Delimitation Act, 1972:—

(i) Notification S. O. No. 535(E), dated the 7th September, 1974.

(ii) Notification S. O. No. 587(E), dated the 27th September, 1974. [Placed in Library. See No. LT-8446/74 for (i) and (ii)]

I. Annual Administrative Report (1972) on rue worlung of the monopolies and restrictive trade practices commission

11. Second Report (1972) on the working and administration of the monopolies and restrictive Trade Practices Act, 1969

THE DEPUTY MINISTER IN THE

MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA) : Sir, I beg to lay on the Table a copy each (in Hindi) of the following papers:—

(i) Annual Administrative Report on the working of the Monopolies and Restrictive Trade Practices Commission for the period 1st January, 1972 to 31st December, 1972.

(ii) Second Report on the working and Administration of the Monopolies and Restrictive Trade Practices Act, 1969, for the period 1st January, 1972 to 31st December, 1972. [Placed in Library. See No. LT-8449/74 for (i) and (ii)]

श्री भरो सिंह शेखावत : श्रीमन् मेरा एक प्वाइंट आफ आर्डर है और वह यह है कि मैं आपका ध्यान इस बात की ओर दिलाना चाहता हूँ कि मंत्री जी ने अभी केवल 1972 की ही रिपोर्ट सदन की मेज पर रखी, जबकि 1973 गुजर चुका है और 1974 समाप्त होने पर है, तो वे 1973 की रिपोर्ट क्यों नहीं पेश कर रहे हैं।

SHRI BEDABRATA BARUA: I have got an explanation for that. What is being laid now is the Hindi translation of the reports. The English version was laid on the Table in proper time. Hindi translation took some time because we had a heavy backlog of work.

MR. CHAIRMAN: You avoid delay. That is all.

SHRI RABI RAY : Hindi translation took such a long time?

I. The capital Issues (applications for consent) (Amendment) Rules, 1974

11. Reports (1970-71) under Article 151 of the Constitution

111. Papers under Article 151 of the Constitution

THE DEPUTY MINISTER IN THE

MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHTAGI) : Sir, I beg to lay on the Table :—

I. A copy (in English and Hindi) of the Ministry of Finance (Department of Economy Affairs) Notification S.O. No. 541(E), dated the 13th September, 1974, publishing the Capital Issues (Applications for Consent) (Amendment) Rules, 1974, under section 12 of the Capital Issues (Control) Act, 1947. [Placed in Library. See No. LT-8468/74]

II. A copy each (in English and Hindi) of the following Reports of the Comptroller and Auditor General of India for the year 1970-71, under clause (1) of article 151 of the Constitution:—

(i) Union Government (Commercial) Part XII—National Instruments and Ophthalmic Glass Limited.

(ii) Union Government (Commercial) Part XIII—Individual irregularities and a resume of the Company Auditors Reports. [Placed in Library. See No. LT-8477/74 for ((i) and (ii)]

III. A copy each (in Hindi) of the following papers, under clause (1) of article 151 of the Constitution:—

(i) Appropriation Accounts (Civil) of the Union Government for the year 1972-73. [Placed in Library. See No. LT-8480/74]

(ii) Report of the Comptroller and Auditor General of India on the Appropriation Accounts (Civil) of the Union Government for the year 1972-73. [Placed in Library. See No. LT-8479/74]

I. Reports (1970-71) under Article 151 of the Constitution

H. Report (1973) of the Comptroller and Auditor General of India, Union Government (Commercial)—Part I—Introductions

SHRIMATI SUSHILA ROHTAGI: Sir,